

## **CHAPTER XIX - PROCEDURE IN FINANCIAL MATTERS**

### **(A) THE BUDGET**

**Budget.** 149. The Annual Financial Statement or the Statement of the Estimated Receipts and Expenditure of the Government of the State in respect of each financial year (hereinafter referred to as “the Budget”) shall be presented to the Vidhan Sabha on such day as the Governor may direct.

**Budget not to be discussed on day of presentation.** 150. There shall be no discussion of the Budget on the day on which it is presented to Vidhan Sabha.

### **(B) DEMANDS FOR GRANTS, DISCUSSION ON BUDGET, CUT MOTION, VOTE ON ACCOUNTS**

**Demands for Grants.** 151. (1) A separate demand shall ordinarily be made in respect of the grant proposed for each department of the Government, provided that the Finance Minister may include in one demand grants proposed for two or more departments or make a demand in respect of expenditure which cannot readily be classified under any particular department.

(2) Each demand shall contain first, a statement of the total grant proposed and then so far as practicable a statement of the detailed estimate under each grant divided into items.

**General discussion on Budget.** 152. (1) On a day to be appointed by the Speaker subsequent to the day on which the Budget is presented and for such time as the Speaker may allot for the purpose, the Vidhan Sabha shall be at liberty to discuss the Budget as a whole or any question or principle involved therein, but at this stage no motion shall be moved nor shall the Budget be submitted to the vote of the Vidhan Sabha.

(2) The Finance Minister shall have a general right of reply at the end of the discussion.

(3) The Speaker may, if he thinks fit, prescribe a time limit for speeches.

**Voting of Grants.** 153. (1) The Speaker after consultation with the Leader of the House shall allot so many days as may be compatible with the public interest for the discussion on voting of demands for grants.

(2) On the last day of the allotted days, at 4 O’clock, for at such other hour as the Speaker may fix in advance, the Speaker shall forthwith put every question necessary to dispose of all the outstanding matters in connection with the demands for grants.

(3) Motions may be moved to reduce any grant.

(4) No amendments to motions to reduce any grant shall be permissible.

(5) When several motions, relating to the same demand are offered they shall be discussed in the order in which the heads to which they relate, appear in the Budget.

**Notice of cut motions.** 154. If notice of a motion to reduce any grant has not been given four clear days before the first day allotted for the voting of demands for grants, any member may object to the moving of the motion, and such objection, shall prevail, unless the Speaker allows the motion to be made.

**Conditions of  
admissibility  
of cut motions.**

154-A. For the admissibility of the motion to reduce the amount of any demand, it shall fulfill the following conditions, namely :-

- (i) it shall relate to one demand only;
- (ii) it shall be clearly expressed and shall not contain, arguments, inferences, ironical expressions, imputations, epithets or defamatory statements :
- (iii) it shall be confined to one specific matter which shall be started in precise terms;
- (iv) it shall not reflect on the character or conduct of any person whose conduct can only be challenged on a substantive motion;
- (v) it shall not make suggestions for the amendment or repeal of the existing laws;
- (vi) it shall not refer to a matter which is not primarily the concern of the Government of Chhattisgarh;
- (vii) it shall not relate to expenditure chargeable on the Consolidated Fund of Chhattisgarh;
- (viii) it shall not relate to a matter which is under adjudication by a court of law having jurisdiction in any part of Chhattisgarh;
- (ix) it shall not raise a question of privilege;
- (x) it shall not revive discussion on a matter which has been discussed in the same session and on which a decision has been taken;
- (xi) it shall not anticipate matter which has been previously appointed for consideration in the same session;
- (xii) it shall not ordinarily seek to raise a discussion a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi judicial functions or any Commission or Court of Enquiry appointed to enquire into, or investigate any matter :

Provided that the Speaker may in his discretion allow such matter being raised in the House as is concerned with the procedure or stage or enquiry, if the Speaker is satisfied that it is not likely to prejudice the consideration of such matter by the Statutory Tribunal Authority, Commission or Court of Enquiry; and

- (xiii) It shall not relate to a trifling matter.

**Speaker to  
decide admi-  
ssibility of Cut  
Motion.**

154-B. The Speaker shall decide whether a cut motion is or is not admissible under these rules and may disallow any cut motion when in his opinion it is an abuse of the right or moving cut motions or is calculated to obstruct or prejudicially effect the procedure of the House or is in contravention of these rules.

**Vote on account**

155. (1) A motion for vote on account shall state the total sum required and the various amounts needed for each department or item of expenditure which compose that sum shall be stated in a schedule appended to the motion.

(2) Amendments may be moved for the reduction of the whole grant or for the reduction omission of the items whereof the grant is composed.

(3) Discussion of a general character shall be allowed on the motion or amendment moved thereto, but the details of the grants shall not be discussed further than necessary to develop the general points.

(4) In other respects, a motion for vote on account shall be dealt with in same way as it is were a demand for grant.

**Supplementary, additional, excess and exceptional grants and vote of credit.**

156. (1) Supplementary, additional, excess and exceptional grant and votes of credit shall be regulated by the same procedure as is applicable in the case of demands for grants subject to such adaptations, whether by way of modification, addition or omission as the speaker may deem to be necessary or expedient.

**Scope of discussion on Supplementary Grants.**

(2) The debate on the supplementary grants shall be confined to the items stating the same and no discussion may be raised on the original grant nor policy underlying them, save in so far as it may be necessary to explain or illustrate the particular items under discussion.

**Token Grant.**

157. When funds to meet proposed expenditure on a new service can be made available by re-appropriation, a demand for the grant of a token sum may be submitted to the vote of the Vidhan Sabha and, Vidhan Sabha assents to the demand funds may be so made available.

### **(C) APPROPRIATION BILL**

**Appropriation Bill.**

158. (1) Subject to the provisions of the Constitution, the procedure in regard to an Appropriation Bill shall be the same as for Bills Generally with such modifications as the Speaker may consider necessary.

(2) At any time after the introduction in the Vidhan Sabha of an Appropriation Bill the Speaker may allot a day or days jointly or severally for the completion of all or any of the stages involved in the messages of the Bill by the Vidhan Sabha and then such allotment has been made the Speaker shall at 17.00 Hrs. on the allotted day or as the case may be, the last of the allotted, days forthwith put every question necessary to dispose of all the outstanding matters in connection with the stage or stages for which the day or days have been allotted.

(3) The Speaker may, if he thinks fit, prescribe a time-limit for speeches at all or any of the stages for which a day or days have been allotted under the preceding sub-rule.

**Scope of discussion on Appropriation Bill.**

159. (1) The debate on the Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised while the relevant demands for grants were under discussion.

(2) The Speaker may, in order to avoid repetition of debate, require members desiring to take part in discussion on Appropriation Bill to give advance intimation of the specific points they intend to raise and he may withhold permission for raising such of the points as in his opinion appear to be repetitions of the matters discussed on a demand for grants or as may not be of sufficient public importance.

(3) If any appropriate Bill is in pursuance of a supplementary grant in respect of an existing service, the discussions shall be confined to the items constituting the same, and no discussion shall be raised on the original grant nor the policy underlying it save in so far as it may be necessary to explain or illustrate a particular item under discussion.

**Business that can be taken up on day allotted for any kind of financial business.**

160. Notwithstanding that a day has been allotted for other business under rule 152, 153 and 158 a motion for leave to introduce a Bill may be made and a Bill may be introduced on such day before Vidhan Sabha enters on the business for which the day has been allotted.

**Time limit for disposal of financial business.**

161. In addition to the powers exercisable by the Speaker under these rules, he may exercise all powers necessary for the purpose of the timely completion of all financial business and in particular allot time for the disposal of various kinds of such business and where time so allotted, he shall at the appointed hour put every question necessary to dispose of all standing matters in connection with the stage or stages for which time has been allotted.

Explanation :- Financial business includes and business which the Speaker holds as coming within this category under the Constitution.